

- (b) if so, the details thereof;
- (c) the amount of e-waste being generated within the country and the amount being safely re-cycled every year; and
- (d) plans, if any, to regulate the recycling and disposal of hazardous waste?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) As per Ministry of Commerce's Handbook of Procedures Vol. 1 (2009-14), import of second hand computers including personal computers/laptops and refurbished/reconditioned spares is restricted. However, the import of second hand computers including personal computers/laptops and computer peripherals including printers, plotter, scanner, monitor, keyboard and storage units as donations by certain categories of donees was freely permitted. Now, as per the Directorate General Foreign Trade (DGFT) Public Notice dated 13.5.2010, this provision has been deleted.

(c) Based on a survey carried out by the Central Pollution Control Board (CPCB), it is estimated that 1.47 lakh MT of e-waste was generated in the country in the year 2005, which is expected to increase to about 8.0 lakh MT by 2012. Authorized and registered e-waste recyclers in the country have the capacity to handle about 95.500 MTA of e-waste.

(d) The Ministry of Environment and Forests has notified the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, for proper management and handling of hazardous wastes including e-waste. As per these Rules, waste generated is required to be sent or sold to the authorized registered recycler or re-processor or re-user having environmentally sound facilities. E-waste recycling is permitted only in facilities registered with the concerned State Pollution Control Board.

#### **Environmental clearance to Adarsh Housing Society in Mumbai**

663. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that the Ministry has issued necessary NOC/permission to build 31 floor Adarsh Co. Housing Society, Mumbai;
- (b) if so, the reasons for giving environmental NOC to Government of Maharashtra despite some environmental objections;
- (c) whether this land belongs to CRZ-I and if so, why this land was converted into CRZ-II; and
- (d) what is Government's stand and views on the said housing society on account of environment angle?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) No clearance under the Coastal Regulation Zone (CRZ) Notification 1991 has been accorded to construction of 31 storeyed structure by M/s Adarsh Co-op. Housing Society in CRZ area of Colaba, Mumbai.

(c) As per the approved Coastal Zone Management Plan of Maharashtra, the plot in question falls in CRZ II.

(d) The Ministry has issued a show cause notice under section 5 of the Environment (Protection) Act 1986, to the society as to why the unauthorized structure should not be removed forthwith in light of its violating the CRZ Notification 1991.

#### **Status of Renuka Dam**

†664. SHRI KALRAJ MISHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that Government has rejected approval of the proposal of the Renuka Dam project being constructed with the cost of Rs. 3,600 crores in Sirmour district of Himachal Pradesh;

(b) whether Government is aware of the fact that ambitions plan of water supply to Delhi has got a jostle from the proposed dam;

(c) whether it is a fact that the State Government has already acquired the land for this project and global tenders have also been invited for the purpose; and

(d) if so, the reasons for rejecting the proposal and by when the above project would be approved?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) The Ministry of Environment and Forests has rejected the proposal for diversion of 775.00 ha. forest land for construction of Renuka Dam project by M/s Himachal Pradesh Power Corporation Limited in Sirmour District of Himachal Pradesh under the Forest (Conservation) Act, 1980. One of the important reasons for rejection is that the proposal involves high-density forest area requiring felling of a very large number of trees.

As per the information available on website of the Himachal Pradesh Power Corporation Limited (HPPCL), the Corporation has invited International Competitive Bids for construction of three circular diversion tunnels for the said Renukaji Dam Project. The Ministry of Environment and Forests however, did not accord its approval for acquisition of non-forest land and to invite global tenders for construction of the Renuka Dam Project.

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†Original notice of the question was received in Hindi.